

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 40/AM12
SCHEDULED TO BE HELD ON 04.01.2012
HELD ON 03.01.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 40/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' scheduled to be held on 04.01.2012 (held on 03.01.2012) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Krishan Kumar, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 39/AM12 held on 28.12.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-191	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00273/AM11/DES-VII	Status: Deferred
NC No.: 40/AM12 Dated: 03.01.2012	Adv. Lic. No. 0310597153 dated 15.10.2010	RLA F. No. 03/95/040/00501/AM11	

Request: **Amendment in the description of Export Product and Import Items No. 1 and 2.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 08.12.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-192	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00291/AM10/DES-VII	Status: Deferred
NC No.: 40/AM12 Dated: 03.01.2012	Adv. Lic. No. 0310549839 dated 09.12.2009	RLA F. No. 03/95/040/00459/AM10	

Request: **Amendment in the description of Export Product and Import Items No. 1 and 2.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 08.12.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.:2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:18.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.09.2011. This was followed by D.O. reminder at Chairman level to Shri Sanjeev Kumar, Dy. Secretary (PC), D/o C&PC on 30.11.2011 for sending comments expeditiously. Comments of D/o C&PC are awaited.			

2	Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:25.01.2012
	Decision: The firm was asked to furnish certain information vide this office letter dated 11.10.2011 (as per deficiency raised by DIPP). The firm vide its letter dated 31.10.2011 submitted its reply, which was forwarded to DIPP. DIPP after examining the reply of firm vide its U.O. dated 14.12.2011 has stated that the reply of firm is not proper. The firm was requested to furnish information regarding quantity of production of Rubber Mats (Stable Mats & Hollow Mats) vis-à-vis consumption of Reclaim Rubber, Natural Rubber and Process Oil and any other indigenous inputs as raw material in the past 3 years, year wise, duly certified by CA but in its reply the firm has furnished the data for the quantity of Rubber Mats produced and raw material consumed in the previous 3 years is for the entire line of production which includes other rubber products as well and not just for Stable Mats and Hollow Mats for which the firm got the subject advance authorization. Their stocks are kept in a day to day basis and not product specific.			

Hence, the Committee decided to ask firm to furnish the information as requested for in the previous letter dated 11.10.2011.

Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:25.01.2012

Decision: D/o C&PC vide its OM No. 46011/16/2009-PC.II dated 22.12.2011 has informed that the application has been examined on volume basis and the detailed comments indicating comprehensive mathematical calculations for arriving at the duty free import entitlement is enclosed herewith. However, it is seen that the mathematical calculation was not enclosed with the OM of D/o C&PC.

3. This case was discussed in NC with the Technical Representative of D/o C&PC, who pointed out that the firm has not provided information either on weight to weight or volume to volume basis because of which it is not possible to fix wastage norms.

4. Accordingly, it was decided to ask firm to submit following information within 15 days in respect of their past application as well as in their present application:

(a) In respect of every application a copy of Advance Authorization should be sent. The detailed mathematical calculations for import and output material on the basis of which the firm has arrived at wastage and import quantity should also be indicated. Simultaneously wherever NC has already fixed norms, a copy of NC's decision may also be sent for a purpose of better correlation.

(b) Firm should clearly indicate specific item of export, import (whether PVC Foam Blank or PVC Rigid Block)

with technical specification including area / volume.

- (c) Size / dimensions, area etc. of import products giving mathematical calculations, size and area in subsequent stage of conversion in the case of Foam Blank to PVC Rigid Block, and in the final export item i.e. PVC Sheet in terms of size and total area (cubic meter/sq. meter) with detailed mathematical calculations for the input and output material at each stage alongwith technical justification for yield / wastages for each of the export item.

Case No.:6/27/87-ALC1/2011	Party Name:VIJESH N SAIGAL.MR	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Approved
HQ File :01/87/050/00219/AM12/	RLA File :07/24/040/00201/AM12/	Lic.No/Date:0710081752 25.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39259010	63/0- ARTICLE MADE OF POLYURETHANE. Saddles 52169 8 inch code line-70000 nos Saddle 45058 4 inch - 10,000 nos Saddle 965252 11 inch -6000 nos	20000.000	K.G	6545000.00	143846.15 US\$
				Total	6,545,000.00	143,846.15

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39259010	POLYURETHAN DESMOPAN 345	20000.000	K.G	4182000.00	91912.09 US\$	Value
				Total	4,182,000.00	91,912.09	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/60/2009-PC.II dated 02.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Article made of Polyurethane, i.e., Saddles	1 kg	Polyurethane Resin (Desmopan 345)	1 kg

5	Case No.:2/31/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00237/AM12/	RLA File :32/24/040/00030/AM12/	Lic.No/Date:3210049870 14.09.2011	Defer Date:25.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

6	Case No.:3/40/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00306/AM12/	RLA File :09/24/040/00248/AM12/	Lic.No/Date:0910049006 22.09.2011	Defer Date: 25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.12.2011. Comments of D/o C&PC are awaited.			

7	Case No.:1/26/84-ALC3/2011	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/84/050/00196/AM12/	RLA File :03/95/040/00467/AM12/	Lic.No/Date:0310656070 26.09.2011	Defer Date: 18.01.2012
	Decision: The Committee noted that this is a transferred case from NC-V. However, the application of the firm is not available in the file. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

8	Case No.:4/40/87-ALC1/2011	Party Name:ANDHRA POLYMERS PVT LTD	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00307/AM12/	RLA File :09/24/040/00286/AM12/	Lic.No/Date:0910049080 28.09.2011	Defer Date: 25.01.2012
	Decision: A copy of application has been forwarded to DIPP on 30.12.2011. Comments of DIPP are awaited.			

9	Case No.:11/34/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00261/AM12/	RLA File :03/95/040/00566/AM12/	Lic.No/Date:0310660403 18.10.2011	Defer Date:18.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

10	Case No.:5/40/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00308/AM12/	RLA File :34/24/040/00114/AM12/	Lic.No/Date:3410032024 24.10.2011	Defer Date: 25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.12.2011. Comments of D/o C&PC are awaited.			

11	Case No.: 6/40/87-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00309/AM12/	RLA File :34/24/040/00151/AM12/	Lic.No/Date:3410032025 24.10.2011	Defer Date: 25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.12.2011. Comments of D/o C&PC are awaited.			

12	Case No.: 14/34/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00264/AM12/	RLA File :05/24/040/00253/AM12/	Lic.No/Date:0510306669 25.10.2011	Defer Date:18.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

13	Case No.: 3/38/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00279/AM12/	RLA File :08/24/040/00181/AM12/	Lic.No/Date:0810105095 25.10.2011	Defer Date:18.01.2012
	Decision: Jt. DGFT, Ahmedabad has been requested through e-mail on 30.12.2011 for sending application expeditiously. However, the application is still awaited from RLA, Hence, the Committee decided to issue reminder to RLA, Ahmedbad though e-mail for sending application expeditiously.			

	Case No.: 1/34/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Approved
	HQ File :01/87/050/00251/AM12/	RLA File :31/83/040/00151/AM12/	Lic.No/Date:3110051359 09.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079150	63/0- AKULON KFKGS6/B 30% GLASS FIBER REINFORCED FR PA6 (NYLON 6) COMPOUND	10000.000	K.G	2708400.00	55500.00 US\$
				Total	2,708,400.00	55,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	4627.000	K.G	831934.60	16772.88 US\$	Value & Qty
2	70191100	GLASS FIBRE (CHOPPED STRANDS)	3090.000	K.G	171655.68	3460.80 US\$	Value & Qty
3	28258000	ANTIMONY TRIOXIDE	343.000	K.G	227971.52	4596.20 US\$	Value & Qty
4	39039090	SAYTEX HP 3010	2128.000	K.G	1108262.40	22344.00 US\$	Value & Qty
5	39089090	HF ADD	142.000	K.G	3521.60	71.00 US\$	Value & Qty
6	38123090	THANOX	52.000	K.G	1289.60	26.00 US\$	Value & Qty
				Total	2,344,635.40	47,270.88	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/22/2009-PC.II dated 28.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glassfiber Reinforced FR Nylon 6 Compound (Akulon KFKGS 6/B)	1 kg	1. Nylon 6 Chips	0.4545 kg
		2. Glassfiber	0.3090 kg
		3. Antimony Trioxide	0.0343 kg
		4. Saytex HP 3010	0.2128 kg
		5. HF Add	0.0142 kg
		6. Thanox	0.0052 kg

15	Case No.:8/34/87-ALC1/2011	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00258/AM12/	RLA File :03/95/040/00316/AM12/	Lic.No/Date:0310665098 15.11.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2011. Comments of D/o C&PC are awaited.			

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Case No.:1/38/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Approved				
HQ File :01/87/050/00277/AM12/	RLA File :07/24/040/00327/AM12/	Lic.No/Date:0710084041 17.11.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39042290	63/0- PVC COMPOUND CONTAINING 24271.00 KGS OF PVC RESIN, 11011.84 KGS OF DI-OCTYLE PTHALATE, 8764.53 KGS OF CALCIUM CARBONATE AND 898.92 KGS OF STABILIZERS	44946.290	K.G	3197837.00	70888.00 US\$	
				Total	3,197,837.00	70,888.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	24756.420	K.G	1275487.21	25484.26 US\$	Value & Qty
2	29173920	DI OCTYLE PTHALATE	11232.080	K.G	936914.98	18719.58 US\$	Value & Qty

				Total	2,212,402.19	44,203.84	
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2011 dated 15.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Cable Grade)	1 kg	1. PVC Resin	0.550 kg
		2. Di Octyl Phthalate	0.250 kg

17	Case No.:1/37/87-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00276/AM12/	RLA File :03/95/040/00699/AM12/	Lic.No/Date:0310668217 30.11.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.12.2011. Comments of D/o C&PC are awaited.			

18	Case No.:5/38/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00281/AM12/	RLA File :03/95/040/00721/AM12/	Lic.No/Date:0310669112 07.12.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:11/38/87-ALC1/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
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19	HQ File :01/87/050/00287/AM12/	RLA File :03/94/040/00786/AM12/	Lic.No/Date:0310669924 12.12.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 03.01.2012. Comments of D/o C&PC are awaited.			

20	Case No.:12/38/87-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00288/AM12/	RLA File :03/94/040/00784/AM12/	Lic.No/Date:0310669938 12.12.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 03.01.2012. Comments of D/o C&PC are awaited.			

21	Case No.:1/40/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00304/AM12/	RLA File :03/95/040/00756/AM12/	Lic.No/Date:0310671763 20.12.2011	Defer Date: 18.01.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

22	Case No.:2/40/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:40/87-ALC1/2011 03.01.2012	Status: Deferred
	HQ File :01/87/050/00305/AM12/	RLA File :03/95/040/00757/AM12/	Lic.No/Date:0310671775 20.12.2011	Defer Date: 18.01.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
